

GOVERNMENT OF INDIA
MINISTRY OF AGRICULTURE AND FARMERS WELFARE
DEPARTMENT OF AGRICULTURE, COOPERATION AND FARMERS WELFARE
LOK SABHA

UNSTARRED QUESTION NO.3315
TO BE ANSWERED ON THE 16th MARCH, 2021

MULTI STATE COOPERATIVES

3315. SHRI RAJA AMARESHWARA NAIK:
DR. JAYANTA KUMAR ROY:
DR. SUKANTA MAJUMDAR:
SHRIMATI SANGEETA KUMARI SINGH DEO:
SHRI RAJVEER SINGH (RAJU BAAIYA):
SHRI BHOLA SINGH:
SHRI VINOD KUMAR SONKAR:
SHRIMATI SARMISTHA SETHI:
SHRI NISITH PRAMANIK

Will the Minister of AGRICULTURE AND FARMERS WELFARE कृषि एवं किसान कल्याण
मंत्री

be pleased to state:

- (a) the details of multi State cooperatives functioning in the country, State-wise;
- (b) whether multi-State cooperatives are facing various challenges like misappropriation of depositor's investment, illegal activities, malpractices in election etc.;
- (c) if so, the details of complaints received during the last three years, State-wise;
- (d) whether the Government is planning to bring legislation to rationalise the role of the Government in working of multi-State cooperative societies and safeguarding the interest of depositors;
- (e) if so, the details thereof; and
- (f) the other steps being taken by the Government for development of cooperative sector in the country?

ANSWER

MINISTER OF AGRICULTURE AND FARMERS WELFARE
कृषि एवं किसान कल्याण मंत्री (SHRI NARENDRA SINGH TOMAR)

(a): State wise Multi State Cooperative Societies registered under MSCS Act, 2002 is placed at Annexure I.

(b) & (c): Yes Sir. The societies registered under the provisions of Multi State Cooperative Societies Act, 2002 are functioning as autonomous cooperative organizations accountable to their members. However, a large number of complaints regarding non – repayment of

deposits, malpractices in elections etc. against some of the multi State cooperative societies have come to the notice of the Government.

(d) & (e): Yes Sir. It is proposed to amend the Multi State Cooperative Societies Act, 2002 so as to have a more effective regulatory mechanism for the multi State cooperative societies, to keep the legislation in tune with the changing economic policies, to make the management accountable to the members of the societies and to protect the interests of the depositors and the shareholders of the societies.

(f) Government is committed to the development of Multi-State Cooperatives and to provide all support to them. Under Central Sector Integrated Scheme on Agricultural Cooperation (CSISAC) financial assistance is provided to cooperative societies for approved activities/projects through National Cooperative Development Corporation (NCDC) and training and education through National Cooperative Union of India (NCUI) / National Council for Co-operative Training (NCCT).

Annexure I

State wise list of Multi State Cooperative Societies registered under MSCS, 2002

S No	State / UT Name	No. of Societies
1	ANDHRA PRADESH	19
2	ARUNACHAL PRADESH	1
3	ASSAM	6
4	BIHAR	19
5	CHANDIGARH	2
6	CHHATTISGARH	8
7	DADRA AND NAGAR HAVELI	1
8	GOA	2
9	GUJARAT	36
10	HARYANA	14
11	HIMACHAL PRADESH	1
12	JHARKHAND	8
13	KARNATAKA	28
14	KERALA	21
15	MADHYA PRADESH	27
16	MAHARASHTRA	567
17	MANIPUR	1
18	NAGALAND	1
19	NEW DELHI	134
20	ODISHA	19
21	PONDICHERRY	6
22	PUNJAB	24
23	RAJASTHAN	72
24	SIKKIM	1
25	TAMIL NADU	90
26	TELANGANA	6
27	UTTAR PRADESH	143
28	UTTARAKHAND	4
29	WEST BENGAL	47
	Total:	1308
	Societies under MSCS, 2002 before 1986	167
	Grand Total :	1475
	Deregistered Societies :	9
	Total Societies as on 08.03.2021	1466
